

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5029/2020

This the 27th day of August 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Z A Rather

.....Applicant

(Advocate:- Mr. M A Wani-Not Present)

Versus

1. State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.62/5029/2020) arises out of SWP No. 2134/2014, wherein relief is claimed against J&K Sainik School. This Tribunal does not have jurisdiction in respect of the employees of J&K Sainik School. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun